

Inflow in gold ETFs dips 57% to ₹288 cr in May

PRESS TRUST OF INDIA
New Delhi, June 15

GOLD ETFS WITNESSED a 57% decline in net inflow to ₹288 crore in May compared to the preceding month, as investors diverted money into equity markets.

Despite the drop in inflow, the assets under management (AUM) of gold ETFs rose by over 6% to ₹16,625 crore at May-end, against ₹15,629 crore at April-end, data with Association of Mutual Funds in India (Amfi) showed.

According to the data, a net sum of ₹288 crore was pumped into gold-linked exchange-traded funds (ETFs) last month, lower than ₹680 crore in April.



Investors had put in ₹662 crore in such funds in March, ₹491 crore in February and ₹625 crore in January.

"The lower quantum of net inflow in May could be attributed to equity markets doing well and investors diverting a relatively larger portion of their investments there," said Himanshu Srivastava, associate director, manager research at Morningstar India.

Also, the redemption amount shot up in May compared to April, signifying that few investors would have chosen to book profit given the recent surge in gold prices, he added.

With its safe-haven appeal and being one of the better performing asset classes in the last one and a half year, the Gold ETF category has been gaining significant traction from Indian investors.

From January 2020 till May 2021, the category has received a net inflow of ₹9,377 crore.

According to Srivastava, gold functions as a strategic asset in an investor's portfolio, given its ability to act as an effective diversifier, and alleviate losses during tough market conditions and economic downturns.

BAJAJ FINSERV LIMITED

NOTICE

(for the attention of members of the Company)

Transfer of equity shares to DEMAT Account of the Investor Education and Protection Fund (IEPF) Authority

Members are hereby informed that pursuant to section 124(6) of the Companies Act, 2013 read with Rule 6 of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended ('the Rules'), individual intimation letters has been sent by the Company at the latest available address to all the concerned members, whose dividend amounts have remained unpaid or unclaimed for seven consecutive years or more, giving them an opportunity to claim the said dividend amounts latest by 14 August 2021. Failure to claim the same would lead to transfer of shares to 'DEMAT account of the IEPF Authority'.

Members are requested to note that the dividend declared during the financial year 2013-14, which remained unpaid or unclaimed for a period of seven years will be due to be credited to 'DEMAT account of the IEPF Authority' in September 2021.

All the relevant details of such members and the shares which may fall due for transfer to 'DEMAT Account of the IEPF Authority', are given on Company's website <https://www.bajajfinserv.in/investor-relations-unclaimed-dividend>

The Company will however not transfer such shares to the IEPF where there is a specific order of the Court/Tribunal restraining any transfer of such shares or where the shares are hypothecated/pledged under the Depositories Act, 1996.

All the concerned members are requested to note that if no claim for dividend(s) is received the Company, in terms of the aforementioned statutory provisions, will be constrained to transfer the shares, to 'DEMAT Account of the IEPF Authority'.

It may be noted that no claim shall lie against the Company in respect of unclaimed dividend and shares transferred to IEPF pursuant to the Rules. Member can claim such dividend and shares from the IEPF Authority at any time after the transfer of such shares have been effected to the 'DEMAT Account of the IEPF Authority', after complying with the procedure prescribed under the Rules.

For ready reference, the IEPF Rules are given on Company's website <https://www.bajajfinserv.in/investor-relations-unclaimed-dividend>

For further clarifications or assistance, you may write to us at:

- (i) Mr. Mohd. Mohsinuddin
Senior Manager
KFin Technologies Private Limited
Selenium Tower B, Plot 31-32,
Financial District, Nanakramguda,
Serilingampally Mandal,
Hyderabad - 500 032, Telangana.
Email id: mohsin.mohd@kfinfintech.com;
einward.ris@kfinfintech.com
Tel: 1800 309 4001
- (ii) Ms. Sonal R Tiwari
Company Secretary
Bajaj Finserv Limited
Ground Floor, Shares Department,
Bajaj Auto Limited Complex,
Mumbai-Pune Road, Akurdi, Pune-411 035
Email id: sonal.tiwari@bajajfinserv.in
Tel: 020-6610 7458

For Bajaj Finserv Limited

Place: Pune
Date: 15 June 2021

Sonal R Tiwari
Company Secretary

CIN: L65923PN2007PLC130075

Registered Office: Mumbai-Pune Road, Akurdi, Pune-411 035. | Tel.: 020-6610 7458
Email ID: investors@bajajfinserv.in | Website: www.bajajfinserv.in

ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: One BKC, 13th Floor, Bandra Kurla Complex, Mumbai - 400 051.
Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.iciciprnf.com,
Email id: enquiry@icicipruamc.com

Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Equity Savings Fund (the Scheme)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Scheme, subject to availability of distributable surplus on the record date i.e on June 21, 2021*:

Name of the Scheme/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) ^{5#}	NAV as on June 14, 2021 (₹ Per unit)
ICICI Prudential Equity Savings Fund		
Half Yearly IDCW	0.22	13.94
Direct Plan - Half Yearly IDCW	0.22	14.99

\$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Scheme.

Subject to deduction of applicable statutory levy, if any

* or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Scheme, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Scheme would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited

Sd/-
Date: June 15, 2021
No. 011/06/2021

Authorised Signatory

To know more, call 1800 222 999/1800 200 6666 or visit www.iciciprnf.com

As part of the Go Green Initiative, investors are encouraged to register/update their e-mail id and mobile number to support paper-less communications.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.iciciprnf.com> or visit AMFI's website <https://www.amfiindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

S. No.	Particulars	Ramky Infrastructure Limited									
		Standalone					Consolidated				
		31.03.2021	31.12.2020	31.03.2020	31.03.2021	31.03.2020	31.03.2021	31.12.2020	31.03.2020	31.03.2021	31.03.2020
1	Total Income from Operations	2,541.65	2,961.32	2,820.33	9,121.96	12,535.76	2,689.91	3,704.09	3,165.11	10,562.96	13,870.84
2	Net Profit / (Loss) for the period (before Tax and Exceptional items)	497.11	185.11	(42.55)	610.86	111.21	(115.89)	242.58	(1,574.00)	(696.08)	(2,631.12)
3	Net Profit / (Loss) for the period before tax (after Exceptional items)	497.11	185.11	(42.55)	610.86	111.21	(115.89)	242.58	(1,574.00)	(696.08)	(2,631.12)
4	Net Profit / (Loss) for the period after tax (after Exceptional items)	479.12	166.99	(60.82)	539.50	27.36	855.17	487.79	(1,758.74)	194.71	(2,660.29)
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	481.15	155.13	(59.58)	538.22	32.82	853.25	475.93	(1,787.61)	189.48	(2,655.06)
6	Equity Share Capital	691.98	691.98	691.98	691.98	691.98	691.98	691.98	691.98	691.98	691.98
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet	-	-	-	4,968.26	4,430.04	-	-	-	2,705.97	2,514.14
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)	6.92	2.41	(0.88)	7.80	0.41	11.51	3.99	(19.10)	2.83	(29.43)
	1. Basic: (Rs.)	6.92	2.41	(0.88)	7.80	0.41	11.51	3.99	(19.10)	2.83	(29.43)
	2. Diluted: (Rs.)	6.92	2.41	(0.88)	7.80	0.41	11.51	3.99	(19.10)	2.83	(29.43)

Notes:

- The above results were reviewed by the Audit Committee and approved by the Board of Directors of the Company at their meetings held on June 14, 2021.
- The above is an extract of the detailed format of Standalone and Consolidated results for the Quarter and Year ended 31.03.2021 filed with the Stock Exchanges under Regulation 33 of SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarter and Year ended Financial Results is available on the Stock Exchange website namely, BSE Limited (www.bseindia.com) and National Stock Exchange of India Limited (www.nseindia.com), and on the Company's website: www.ramkyinfrastructure.com

Place: Hyderabad
Date: 14.06.2021

Sd/-
Y R Nagaraja,
Managing Director
DIN: 00009810

IKAB SECURITIES & INVESTMENT LIMITED

Regd Office: Raja Bahadur Compound, Bldg No 5, 2nd Floor,
43 Tamarind Lane, Fort, Mumbai - 400 001
CIN: L17100MH1991PLC059848 Tel No: 022 - 40463500
Website: www.ikabsecurities.com Email: info@ikabsecurities.com

NOTICE

Pursuant to Regulation 47(1)(a) of SEBI (LODR) Regulations, 2015; notice is hereby given that a meeting of Board of Directors of the Company will be held on Wednesday, June 23, 2021; inter alia, to consider and approve the following:

- Audited Financial Statements for the year ended March 31, 2021
- Audited Financial Results for the quarter and year ended March 31, 2021
- Recommendation of dividend, if any.

The notice of board meeting is uploaded on the website of the company at www.ikabsecurities.com and also on the website of the Stock Exchange at www.bseindia.com.

For and on behalf of the Board
Sd/-
Abhishhek Bagri
Director (DIN: 00015897)

Place: Mumbai
Dated: 15.06.2021

भारतीय रिज़र्व बैंक RESERVE BANK OF INDIA www.rbi.org.in

Auction of Government of India Dated Securities for ₹32,000 crores on June 18, 2021

The Government of India (GoI) has announced the sale (re-issue) of four dated securities:

Sr. No	Nomenclature	Notified amount Nominal Retail (in ₹ Crore)	Earmarked for Investors* (in ₹ Crore)
1.	5.63% GS 2026	11,000	550
2.	Gol FRB 2033	4,000	200
3.	6.64% GS 2035	10,000	500
4.	6.67% GS 2050	7,000	350

GoI will have the option to retain additional subscription up to ₹8,000 crore against above security/securities.

The sale will be subject to the terms and conditions spelt out in this notification (called "Specific Notification"). The stocks will be sold through Reserve Bank of India, Mumbai Office, Fort, Mumbai - 400001, as per the terms and conditions specified in the General Notification F.No.4(2)-W&M/2018, dated March 27, 2018.

The auction will be price based for all the securities, using multiple price method. The auction will be conducted by RBI, Mumbai Office, Fort, Mumbai on June 18, 2021 (Friday). The result will be announced on the same day and payment by successful bidders will have to be made on June 21, 2021 (Monday).

For further details, please see RBI press release dated June 14, 2021 on RBI website - (www.rbi.org.in).

Attention Retail Investors*

(*PFs, Trusts, RRBs, Cooperative Banks, NBFCs, Corporates, HUFs and Individuals)

Retail investors can participate in the auctions for the amounts earmarked for them on a non-competitive basis through a bank or a primary dealer. For more information, detailed list and telephone numbers of primary dealers/bank branches and application forms please visit RBI website (www.rbi.org.in) or FIMMDA website (www.fimmda.org).

Government Stock offers safety, liquidity and attractive returns for long duration.

"Don't get cheated by E-mails/SMSs/Calls promising you money"

IDBI BANK

IDBI BANK LIMITED

CIN: L65190MH2004GO148838

Regd. Office: IDBI Tower, WTC Complex, Cuffe Parade, Mumbai - 400005
Phone: (022) 66553406, Email: idbiequity@idbi.co.in,
Website: www.idbibank.in

Public Notice for shareholders of IDBI Bank - Registration of e-mail IDs

In terms of Section 20 of the Companies Act, 2013 read with Rule 35 of the Companies (Incorporation) Rules, 2014; Section 101 read with Rule 18(3) of the Companies (Management and Administration) Rules, 2014; we, hereby, request all Members of IDBI Bank Ltd., who have till date not registered their e-mail id(s) with the Bank, to register their email id(s).

- In view of the present COVID-19 situation and pursuant to the Circular No. 02/2021 dated January 13, 2021 read with Circular No. 14/2020 dated April 08, 2020, Circular No.17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 05, 2020 issued by the Ministry of Corporate Affairs (MCA) and Circular No. SEBI/HO/CFD/CMD/1/CIR/F/2020/11 dated January 15, 2021 read with Circular No. SEBI/HO/CFD/CMD/1/CIR/F/2020/79 dated May 12, 2020 issued by Securities & Exchange Board of India (SEBI), the Annual General Meeting is required to be held exclusively through Video Conference (VC) / Other Audio Visual Means (OAVM). As directed by aforesaid circulars, in order to receive Notice of upcoming Annual General Meeting of the Bank, Annual Report and other communications in electronic form and to attend the Annual General Meeting, it is hereby advised that the Members get their email addresses registered with the Depositories / Registrar.
- Accordingly, we request all Members who hold shares in physical form to furnish e-mail id(s) (if not already furnished) in the "Email ID / Bank Details Registration Form" which is available on Bank's website www.idbibank.in. Duly filled up form, along with the documents mentioned therein, may please be submitted to the Bank or its Registrar and Transfer Agents, viz., KFin Technologies Pvt. Ltd. on addresses provided below:
 - KFin Technologies Pvt. Ltd. (KFin), Unit IDBI Bank Ltd, Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad- 500 032 [Toll Free No.1800-345-4001, Email: einward.ris@kfinfintech.com]
 - IDBI Bank Ltd., Equity Cell, 22nd floor, IDBI Tower, WTC Complex, Cuffe Parade, Mumbai - 400 005, [Tel. No. (022) 66552711/3147/3062/3336, E-mail: idbiequity@idbi.co.in]

- Members who hold shares in Demat form are requested to approach concerned Depository Participant (DP) for updating/modifying the Bank Mandate and/or e-mail id(s) details as the case may be.
- The members who have not registered their email IDs can participate in e-voting for Postal Ballots / General Meetings, as notified by the Bank from time to time after obtaining User ID and Password for e-voting, by providing their respective Folio No. / DPID-CLID, name of shareholder, self-attested scanned copies of PAN and Aadhaar Card to either einward.ris@kfinfintech.com or idbiequity@idbi.co.in

For IDBI Bank Ltd.
Jyothi Nair
Company Secretary

Place: Mumbai
Date: June 15, 2021

fincare FINCARE SMALL FINANCE BANK LIMITED

Registered Office: 301-306, 3rd Floor, Abhijeet - V. Opp. Mayor's Bungalow, Law Garden Road, Mithakhali, Ahmedabad - 380006, Gujarat. www.fincarebank.com

AUDITED STATEMENT OF FINANCIAL RESULTS FOR THE YEAR ENDED 31st March, 2021

Sl. No.	Particulars	Year Ended 31-03-2021 Audited	Year Ended 31-03-2020 Audited
1.	Total Income from Operations	1,25,103	1,07,026
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	14,642	20,273
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	14,642	20,273
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	11,314	14,345
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	11,314	14,345
6.	Paid up Equity Share Capital	6,361	6,361
7.	Reserves (excluding Revaluation Reserve)	95,330	84,016
8.	Net worth	94,940	86,004
9.	Paid up Debt Capital / Outstanding Debt	1,40,443	1,36,816
10.	Outstanding Redeemable Preference Shares	-	-
11.	Debt Equity Ratio	1.38	1.51
12.	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -		
	1. Basic	17.79	24.43
	2. Diluted	17.79	24.43

Note:

- The above is an extract of the detailed format of half yearly / annual financial results filed with the Stock Exchanges under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the half yearly/annual financial results available on the websites of the Stock Exchange(s) and the listed entity (URL of the filings).
- For the items referred in sub-clauses (a), (b), (c) and (e) of the Regulation 52 (4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the Stock Exchange(s) (specify names of Stock Exchange(s) and can be accessed on the URL, specify URL).
- The impact on net profit / loss, total comprehensive income or any other relevant financial item (s) due to change(s) in accounting policies shall be disclosed by means of a foot note.

For and on behalf of Board of Director
Rajeev Yadav (MD & CEO)

TRIJAL INDUSTRIES LIMITED

(CIN: L65990MH1991PLC062238)

Registered Office: Siddharth Nagar No. 5, Chawl 19/168, S V Road, Near Vidgyour School, Goregaon West, Mumbai - 400 062, Maharashtra, India
Tel No.: 022-2874 9244; Fax No.: 022-5635 3084; E-mail: trijalindustries@rediff.com
Website: www.trijalindustries.com

Recommendations of the Committee of Independent Directors ("IDC") on the open offer (as defined below) of Trijal Industries Limited ("TIJL"/ "Target Company") made by Dr. Adv A Samsudeen ("Acquirer 1"), Dr. Muhammed Swadique ("Acquirer 2"), Dr. Musallyarakatharakkal Safarulla ("Acquirer 3"), Al Salama Eye Research Foundation ("Acquirer 4") and Dr. Rajesh P ("Acquirer 5") to the public shareholders of the Target Company under Regulation 26 (7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations")

1.	Date	Tuesday, June 15, 2021;
2.	Name of the Target Company	Trijal Industries Limited;
3.	Details of the Offer pertaining to the Target Company	Open Offer by Dr. Adv A Samsudeen ("Acquirer 1"), Dr. Muhammed Swadique ("Acquirer 2"), Dr. Musallyarakatharakkal Safarulla ("Acquirer 3"), Al Salama Eye Research Foundation ("Acquirer 4") and Dr. Rajesh P ("Acquirer 5") (Hereinafter collectively referred to as "Acquirers") to acquire up to 13.04,186 (Thirteen Lakh Four Thousand One Hundred Eighty-Six) fully paid-up equity Shares of Rs.10.00/- (Rupees Ten Only) each ("Equity Share/s") representing 26.00% of total equity and voting share capital of the Target Company, at a price of Rs. 3.00/- (Rupees Three Only) per Equity Share, payable in cash under the SEBI (SAST) Regulations;
4.	Names of the Acquirers and PACs with the Acquirers	Acquirer 1 : Dr. Adv A Samsudeen Acquirer 2 : Dr. Muhammed Swadique Acquirer 3 : Dr. Musallyarakatharakkal Safarulla Acquirer 4 : Al Salama Eye Research Foundation Acquirer 5 : Dr. Rajesh P
5.	Name of the Manager to the Offer	CAPITAL SQUARE ADVISORS PRIVATE LIMITED 208, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai 400 093, Maharashtra, India Phone No: +91-22-6684 9999/+91 98742 83532 Email: tanmoy.banerjee@capitalsquare.in ;